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Title: Need to provide reservation to women in State Bar Councils, Bar Council of India and Medical Council of India.

SHRI B. VINOD KUMAR (KARIMNAGAR): There are more than 1 lakh Women Lawyers practicing all over the country and the total number of Men and Women Lawyers is around 10 lakh. The statutory bodies like State Bar Councils and Bar Council of India are instrumental for the necessary policy making for the legal practitioners. It is observed that due to various hurdles and difficulties, the representation of women lawyers in these statutory bodies is negligible.

It is most urgent and necessary to provide reservation in the State Bar Councils and Bar Councils of India for Women Lawyers. Hence, I request the government to take steps to amend the Advocates Act, 1961 and rules framed under the Act. And also amendment to other Statutory bodies like MCI may be considered for reservation of women professionals.